

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SPetition for Special Leave to Appeal (C) No. 25434/2023

(Arising out of impugned final judgment and order dated 20-07-2023 in WRITC No. 1532/2021 passed by the High Court of Judicature at Allahabad)

SUNIL KUMAR KAUSHAL

Petitioner(s)

VERSUS

CHIEF MANAGER & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.236183/2023-EXEMPTION FROM FILING O.T.)

Date : 21-11-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Sandiv Kalia, Adv.
Ms. Reena Rao, Adv.
Mr. Nand Ram, Adv.
Mr. V.G. Achary, Adv.
Mr. D.K. Pradhan, Adv.
Mr. Shivam Batra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The petitioner - Sunil Kumar Kaushal contends that while returning the money deposited by the petitioner, the Bank should pay the same rate of interest which they are charging from the borrower.

Issue notice returnable in the month of February 2024.

Notice will be served by all modes, including *dasti*.

In the meanwhile, the respondent-Bank will return the money alongwith interest at the rate of 6% per annum, as directed by the High Court in the impugned order. The payment will be accepted by the petitioner without *prejudice* to his rights and contentions.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR